

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A', NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, HON'BLE VICE PRESIDENT
&
SMT. RENU JAUHRI, HON'BLE ACCOUNTANT MEMBER**

ITA No. 2212/DEL/2025; Assessment Year: 2014-15

Khas Foods Pvt. Ltd D-5/11, Vasant Vihar New Delhi-57	Vs	ITO Ward 14(3) Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AADCK3650L		

Assessee Represented by : None

Revenue/Department Represented by : None

Date of Hearing: 28.01.2026	Date of Pronouncement: 28.01.2026
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ORDER

PER RENU JAUHRI :

The above captioned appeal is preferred by the assessee against the order dated 06.02.2025, passed by Ld. CIT(A)/NFAC, Delhi u/s 250 of the Income Tax Act, 1961 [hereinafter referred to as, "Act"] for A.Y. 2018-19. The assessment was framed by the Assessing Officer [for short, 'AO'] u/s 147 r.w.s. 144 r.w.s 144B of the Act, vide order dated 20.03.2023.

2. At the outset, it is noted that the Ld. CIT(A) has dismissed the appeal *ex-parte* as the assessee failed to make any compliance to the five notices issued on

different dates. Accordingly, in the interest of justice, we deem it appropriate to remand the matter to Ld. CIT(A) for fresh adjudication on merits after giving due opportunity to the assessee. The assessee is also directed to be vigilant and make requisite compliance before the Ld. CIT(A).

3. In the result, the appeal of the assessee is allowed for statistical purposes.

Order pronounced in the Open Court on 28 -01-2026.

Sd/-
(MAHAVIR SINGH)
Vice President

Sd/-
(RENU JAUHRI)
Accountant Member

Dated: 29.01.2026

Pooja Mittal

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi